

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2936  
(To be answered on the 5<sup>th</sup> August 2021)**

**REPLACEMENT OF OLD AIRCRAFTS**

**2936. SHRI HAJI FAZLUR REHMAN**

**Will the Minister of CIVIL AVIATION**

**तागर विमानत मंत्री**

**be pleased to state:-**

- (a) whether several old aircrafts of various airlines companies in the country are still in operation;**
- (b) if so, the details of both Air India and private airlines companies in this regard airlines/ company-wise;**
- (c) the time-limit fixed by the Government to phase out old aircrafts in a phased manner;**
- (d) whether the Government proposes to bring new aircrafts in place of all old aircrafts; and**
- (e) if so, the details of steps taken in this regard?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**तागर विमानत मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

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- (a) to (c) The Directorate General of Civil Aviation (DGCA) has not prescribed guidelines specifying life for an aircraft to fly in India. There is no term as 'old aircraft' specified by DGCA. Aircraft are considered airworthy provided the maintenance is as per approved schedule laid down by the manufacturer. The aircraft may be withdrawn from operation by an operator, in case it becomes 'beyond economic repair' or is 'permanently withdrawn from use' due to any reason such as spares not available. However, DGCA has laid down age of aircraft intended to be imported in India in Civil Aviation Requirement (CAR), Section F, Part XX - Age of Aircraft to be imported for Scheduled/ Non-Scheduled including Charter, General Aviation and other Operations.**
- (d) & (e) Does not arise in view of (a) to (c) above.**

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